

RAJASTHAN HIGH COURT

No. 29/PI/2020

Date - 01.10.2020

CIRCULAR

In view of prevailing situation amid outbreak of COVID-19, suggestions were solicited from all the District & Sessions Judges for functioning of Subordinate Courts/Special Courts/Tribunals in respective Judgeship. Following suggestions have been received in this regard:-

1. Limited number of courts may continue to function through Video Conferencing for extremely urgent matters as directed vide this Office Circular No. 26/PI/2020 dated 19.09.2020.
2. All the Courts may start functioning through physical appearance for all types of cases except recording of evidence. In judicial custody matters, evidence may also be recorded through video conferencing.
3. All the courts may start functioning through physical appearance only for extremely urgent matters. Extremely urgent matters will be those as enumerated in Circular No. 26/PI/2020 dated 19.09.2020.
4. All the courts may start functioning through physical appearance for all types of cases.

In view of diverse situations prevailing in various Judgeship of the State, the District & Sessions Judges are directed to adopt any of the above mode for functioning of Subordinate Courts/Special Courts/Tribunals of the respective judgeship from 05.10.2020 to 16.10.2020 including limiting the court working hours and staff strength, as per local requirement.

Intimation of the mode of court functioning so adopted shall immediately be sent to this office through email at hc-rj@nic.in.

As per the requirement of local conditions, the District & Sessions Judges may shift from one mode to another even before 16.10.2020 and intimation thereof be sent immediately to this office on above email address.

All preventive measures as enumerated in this office Circular No. 26/PI/2020 dated 19.09.2020 and all the directions/guidelines issued by the Central/State Government from time to time for the purpose, as applicable, would be **strictly** followed by all the stakeholders.

The Committee of one Judicial Officer, Bar President and one senior court staff constituted earlier shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of these directions and to take appropriate remedial steps.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/5183

Date -01.10.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL